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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 1230/95.

Dt. of Decision: 18-10-95.

K. Somaraju

.. Applicant.

Vs

1. The Chief General Manager, (Telecom),  
AP Circle, Door Sanchar Bhavan,  
Nampally Station Road, Hyderabad.
2. The General Manager, (Telecom),  
Telecom Area, Secunderabad.
3. The Telecom District Engineer,  
Chittoor District, Chittoor.
4. The Sub-Divisional Officer, Telecom.,  
Tirupathi, Chittoor District. .. Respondents.

Counsel for the Applicant : Mr P. Sridhar Reddy

Counsel for the Respondents : Mr. K. Bhaskar Rao, Addl. CGSC.

CORAM:

The Hon'ble Shri Justice V. Naeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gorthi : Member (Admn.)

JUDGMENT

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri P.Sridhar Reddy, learned counsel for the applicant and Shri K.Bhaskar Rao, learned standing counsel for the respondents.

2. The applicant states that he worked as Casual Mazdoor with effect from 2.1.1985 under Sub Divisional Officer, Telecom, Tirupathi till 31.4.1992 with certain breaks. Subsequently the applicant was reengaged in April 1994 but was retrenched in May 1994. The prayer in this OA is for a direction to the respondents to reengage him as Casual Mazdoor and to consider his case for grant of temporary status and for subsequent regularisation. In support of the fact that he worked for various spells under the respondents, he furnished the details which are at Annexure A-1 of the O.A.

3. The learned standing counsel for the respondents states that the department will verify the facts stated in the OA and if found to be correct, the case of the applicant for reengagement would be considered as per the extant instructions.

4. Keeping in view the aforesated facts, this OA is disposed of at the admission stage itself after hearing the learned counsel for both the parties, with the following directions:-

a) The name of the applicant shall be entered in the Live Casual Labour Register.

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b) The applicant will be reengaged as and when there is work in preference to juniors/freshers.

c) The applicant's case for grant of temporary status and subsequent regularisation against Group-D post will be considered in accordance with the extant scheme/instructions.

5. No order as to costs. //

*Gorthi*  
(A.B.GORTHI)  
MEMBER (ADMN.)

*Neeladri*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

Dated: 18th October, 1995.  
Open court dictation.

*Deputy Registrar* (J)CC  
1-1-95

vsn

To

1. The Chief General Manager (Telecom)  
A.P.Circle, Doormanvhar Bhavan,  
Nampally Station Road, Hyderabad,
2. The General Manager (Telecom) Telecom Areag  
Secunderabad.
3. The Telecom District Engineer,  
Chittoor District, Chittoor.
4. The Sub Divisional Officer, Telecom,  
Tirupathi, Chittoor Dist.
5. One copy to Mr.P.Sridhar Reddy, Advocate CAT.Hyd.
6. One copy to Mr.K Bhaskar Rao, Addl.CGSC. CAT. Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADIRAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 18-16-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in  
O.A.No. 1230/95

T.A.No. (W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space copy

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